Shri B. K. Das: What are the counts of yarn that have been now exported? Are all counts or only fixed counts being exported?

Sbri T. T. Krishnamachari: In regard to counts between 1 and 32, from the beginning of January till the 15th November, about 41,000 bales have been exported. For counts between 33 and 99, about 7,891 bales have been exported.

Shri S. C. Samanta: May I know whether the Kanungo Committee recently formed, will have authing to do with the export of yarn and cloth?

Shri T. T. Crishnamachari: The terms of reference of the Committee that has now been appointed are fairly wide, and naturally exports would also be considered by the Committee.

Sardar Hukam Singh: On a point of order, Sir. It has often been found that when a supplementary is put, the hon. Minister in charge rejects that on the ground that it does not arise out of the main question. Would it be for the Chair to rule that it does not arise, or that it is not relevant or should the rejection be taken from the hon. Minister himself?

Mr. Chairman: The Chair has got the right to decide whether it is outside the scope of the main question or not. But when the hon. Minister to whom the question is addressed is on his legs, and makes that statement, if the Chair does not accept it, naturally the Chair will say that the question should be answered. But if on the face of it, the supplementary that is asked is beyond the scope of the main question, the hon. Minister says that it is so, instead of spending time on getting a ruling from the Chair and spending this valuable hour meant for giving information to the House on various subjects. The hon, member will of course realise that there is no idea that any hon. Minister will take away any of the powers of the Chair in this manner. But the point is that it saves time. I think we should not spend time over this unnecessarily, and the hon member, I hope will appreciate

Sardar Huham Singh: When a member of the Government rejects in that way, we are looking towards the Chair, as to what its view is. But when we find that nothing is coming from the Chair, we have to sit silent out of coursesy. Would it not be better if the Minister addresses the Chair?

Mr. Chairman: I think his reply is supposed to be addressed to the Chair, and not to the hon. member who puts the Question.

COMMUNITY PROJECTS

- *834. Shri B. K. Dan: (a) Will the Minister of Planning be pleased to state what amounts have been advanced to different State Governments for implementing the Community Projects?
- (b) What portions of them are to be treated as loans and on what conditions?
- (c) What has been the total initial expenditure so far?
- The Deputy Minister of Irrigation and Power (Shrt Hath): (a) Pending finalisation of budget proposals from State Governments, an ad hoc advance has been made to each State Government as per statement laid on the Table of the House [See Appendix V, annexure No. 4.]
- (b) The loan portions wil be determined only when the budgets for each State Governments have been finally approved.

The terms and conditions on which loans will be given are under consideration.

- (c) The information has been called for from the State Governments and will be placed on the Table of the House when received
- Shrt B. K. Das: May I know whether any equipments have been given to these projects as part of the T.C.A.

Shii Hathl: Equipments will be given as part of the agreement.

Shri B. K. Das: Will it be given on the basis of the requirements of each project, or is there any fixed quota:

Shri Hathi: For each project, the States have to decide what programme they are going to have. On consideration of the programmes which the State Governments submit to the Central Government, Community Projects Administration, the help to be given is decided.

Shri B. K. Das: May I know what will be the contribution of State Governments to these projects?

Shri Hathi: Out of the total amount of Rs. 65 lakhs, to be spent on this, about Rs. 29 lakhs will be loans from the Government of India, about Rs. 22 laths will be the grant-in-ald, and about Rs. 12,37,000 will be the States'

share This is a general basis and will be decided for each State after the schemes are submitted by the States concerned.

Shrl B. K. Das: May I know whether the repayment of the loan will have to be made by any method of recovery from the project areas?

Shri Hathi: The question of repayment of the loan will depend on several factors, such as whether the scheme is selfsufficient, what is the nature of the loan etc.

Shri B. K. Das: May I know whether the State Governments have borne any part of the expenses incurred for the training of the project officers?

Shri Hatbi: The expenses of the trainees that were sent, were borne by the State Governments themselves.

Shri N. Sreekantau Nair: May I know whether there is any principle underlying the allotment, such as the area or the population of the State?

Shri Hatbi: Not the area of the State, but the conditions and place of the project area.

Sbr! T. N. Siagh: How many villages is it proposed to cover by this community project system in the first year out of the 5½ lakhs villages that we have in our country?

Shri Hath! Initially 300 villages for each project, and we have 55 such projects.

Shi B. S. Murthy: May I know whether the backwardness of any area will get the first priority in implementing the scheme, instead of the money contribution?

Shii Bathi: The areas have already been selected on the recommendation of the State Governments.

Shi Mohiuddin: May I know whether the Government of India have laid down any rule that unless the State Governments put forth their share of the money, the advance, the loan or the grants from the Government of India will not be given?

Shri Habh: No such rule has been laid down, but it does mean that the State Governments have to spend their share

COTTON EXPORT AND IMPORT POLICY

*836. Shri S. C. Samanta: Will the Minister of Commerce and Industry be pleased to state:

(a) what were the suggestions of the Central Cotton Advisory Board regarding the framing of the export and import policy for cotton for the year 1952-53;

Oral Answers

- (b) whether it is a fact that the announcement of the cotton export policy last season was very much delayed:
- (c) whether it will be possible for Government to curtail imports of foreign cotton next season;
- (d) whether Government have conaldered the necessity for the opening of hedge-trading in cotton; and
 - (e) if so, what is the decision?

The Minister of Commerce and Industry (Shri T. T. Kristnamachari): (a) The Cotton Advisory Board suggestions were:

- (i) that import of about 400,000 to 500,000 bales of cotton be allowed during 1952-53; and
- (ii) that the cotton export policy for the year 1952-53 be announced by end of November 1952 at the latest No specific suggestion regarding the quantity to be exported was, however, made by the Board.
- (b) In the conditions prevailing last season an earlier announcement was not considered advisable.
- (c) According to the present trends imports of foreign cotton during the season 1952-53 are likely to be lower than Import during 1951-52 season.
 - (d) Yes.
- (e) It has been decided that the hedge trading will be permitted from about the 15-12-1952.
- Shri S. C. Samanta: May I know whether the price of Pakistan cotton is above world parity? And if so, have the imports from Pakistan been decreased?
- Shii T. T. Krishnamachari: As for the first part of the question, I do not think that at the moment, it Is above world parity, but as for the second part, I am unable to answer the question

Short Notice Question and Answer

GOAN POLITICAL PRISONERS TRANSFERRED TO PORTUGUESE WEST APPICA

Shri H. N. Mukerjer: Will the Prime dinister be pleased to refer to the answer to starred question No. 1947 given on the 21st July, 1952 and state whether he has any information regarding the reported transfer by Portuguese authorities of seven Goan poll-